

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10105/2017

(Arising out of impugned final judgment and order dated 20/12/2016 in WP No. 6415/2016 passed by the High Court Of Bombay At Nagpur)

DINESH BIWAJI ASHTIKAR

Petitioner(s)

VERSUS

STATE OF MAHARASHTRA AND ORS.

Respondent(s)

Date : 10/04/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s) Mr. Varinder Kumar Sharma, Adv.
 Ms. Parul Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in four weeks.

Dasti, in addition, is also permitted.

(NEELAM GULATI)
COURT MASTER

(TAPAN KR. CHAKRABORTY)
COURT MASTER